

may file rejoinder within 2 weeks upon receipt of the reply after duly serving the copy to the other side.

List this matter on **10.07.2023**.

IA 420/2022

Ld. Counsel for the Applicant is directed to file a decision on a proposition that interest free loan falls under the definition of under valued transaction.

Heard. **Reserved for orders.**

IA 421/2022

Heard. **Reserved for orders.**

Sd/-

PRABHAT KUMAR
Member (Technical)

/NP/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)